

Shri P. Gopalan: . . . all the cement companies came to a tacit understanding by setting apart a sum of 25 nP. for every tonne of cement produced on invoice. Altogether it came to about Rs. 25 lakhs and it has been contributed to the Swatantra Party fund. I would like to know from the Minister whether this particular charge has been investigated and if so, the results thereof.

Shri Y. B. Chavan: Let me make it very clear that we are not investigating the contribution of local money to the political parties. This is not a matter for investigation. It is not investigated. Whether the Swatantra Party has received money or not, the question may better be put to the Leader of the Swatantra Party.

Shri Kartik Oraon: I would like to ask the Minister whether he has received any complaints from any political party whatsoever in India that that party has not received any financial assistance from any commercial or business establishments?

Shri Y. B. Chavan: No, Sir.

Contract with Kalinga Airways

*785. **Shri Madhu Limaye:**
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:
Shri R. S. Vidyarthi:
Shri Swell:
Shri R. Barua:
Shri Indrajit Gupta:
Shri K. N. Pandey:
Shri S. K. Taparia:
Shri Mohamed Imam:
Shri Gadilingana Gowd:
Shri D. N. Patodia:
Shri Bal Raj Madhok:
Shri Tridib Kumar Chaudhuri:
Shri S. C. Samanta:
Shri Dhirendranath:
Shri Yashpal Singh:
Shri S. N. Maiti:
Shri A. K. Kisku:
Shri Devan Sen:
Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri A. B. Vajpayee:
Shri N. S. Sharma:

Shri Siddayya:
Shri Bimalkanti Ghosh:
Shri Sradhakar Supakar:
Shrimati Sushila Rohatgi:
Shri J. H. Patel:
Shri Ram Ray:
Shri Yajna Dutt Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any decision on not extending the contract for the air dropping of supplies in NEFA with the Kalinga Airways;

(b) whether it is a fact that I.A.F. will take over the work pending creation of a new Company in the Public Sector;

(c) whether any memorandum has been sent by the Kalinga employees who are likely to be retrenched that they be absorbed in I.A.F. as non-combatants pending their absorption in the proposed Corporation;

(d) if so, the reaction of Government thereto; and

(e) whether there is a proposal to impose any penalty on the Kalinga Airways for their cheating and for taking over their assets in lieu of this penalty?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charam Shukla): (a) Yes, Sir. The Government have decided not to extend the contract for airdropping of supplies in NEFA with the Kalinga Airways beyond 30th June, 1967 viz. the date of expiry of the present contract.

(b) Yes, Sir.

(c) Yes, Sir.

(d) It will be for the Government agency that is ultimately set up to consider what staff etc. of the existing Kalinga Airlines, if any, can be taken up by them. There is no proposal to absorb these persons in the Indian Air Force.

(e) The Public Accounts Committee found that certain irregularities, over-payments etc. had occurred in the implementation of the contract. They recommended the setting up of a Committee to go into these questions. The Committee was set up but has not yet submitted its report.

श्री जय लिवडे : अध्यक्ष महोदय, मैं मंत्री महोदय का ध्यान पब्लिक एकाउंट्स कमिटी की रपट की ओर दिलाना चाहता हूँ। समय की कमी के कारण मैं उस में से उद्धरण नहीं पढ़ता हूँ लेकिन उसने बताया है कि करीब करीब एक करोड़ रुपया तक बिना बजट कंसिडर एयरवेज को दिया गया है। यह ठीक है कि सरकार ने यह ठेका तो समाप्त किया है, लेकिन वह इस कम्पनी के ऐसेट्स को क्यों नहीं ले रही है? बाय में प्रदासलट में जो कार्यवाही होगी, उस के अनुसार फ़ैसला हो ?

श्री बिद्या चरण मुखल : कानून के अन्तर्गत ऐसी कोई व्यवस्था नहीं है कि हम किसी की भी जायदाद को स्टेटवे एंटेच कर सकें। पहले तो प्रारबिट्रेशन की कार्यवाही शुरू करनी पड़ेगी। वह कार्यवाही शुरू करने के बाद अगर इस तरह का ख़तरा हुआ कि जिस कम्पनी की प्रापर्टी का प्रारबिट्रेशन हो रहा है, वह कम्पनी अपनी प्रापर्टी को बेच रही है या निकाल रही है, तब तो प्रदासलट में दरक़्बास्त देकर उस कम्पनी की प्रापर्टी को ले लिया जा सकता है। लेकिन अब तक प्रारबिट्रेशन प्रोसीडिग़्स शुरू न हों, तब तक ऐसा करना कानूनन सम्भव नहीं है। इस बारे में विचार किया गया है और हमें यह कानूनी राय दी गई है। जहाँ तक प्रारबिट्रेशन का सवाल है, उस के लिए एक जज की नियुक्ति का प्रश्न हम लोगों के विचाराधीन है। जहाँ तक हम लोगों का खयाल है, जल्दी ही उसकी नियुक्ति की जायेगी और प्रारबिट्रेशन की कार्यवाही शुरू हो जायेगी।

श्री जय लिवडे : इस सदन में कंसिडर एयरवेज, श्री बीजू पटनायक की दूसरी फ़र्म्ब और खुद श्री बीजू पटनायक की इनकम टैक्स लाइबिलिटीज के बारे में सवाल उठाया गया था और हम को—और राज्य सभा को भी—यह आश्वासन दिया गया था कि हर हालत में आम जनता के पहले इसके बारे में जानकारी दी जायेगी। जहाँ तक मुझे पता है, अभी तक दोनों सदनों को इसकी जानकारी नहीं दी गई है। मैं मंत्री महोदय से जानना चाहता हूँ—बित्त मंत्री श्री सदन में बैठे हैं—कि क्या इस तरह का आश्वासन दिया गया था और यदि दिया गया था, तो उसकी पूर्ति क्यों नहीं हुई। कम से कम इनकम टैक्स को लेकर तो जुर्माना या दण्ड किया ही जा सकता है।

श्री बिद्या चरण मुखल : इनकम टैक्स के सम्बन्ध में मुझे कोई ज्ञान नहीं है।

Shri Surendranath Dwivedy: What is the reply?

श्री बिद्या चरण मुखल : मैंने कहा है कि इनकम टैक्स के सम्बन्ध में मुझे कोई जानकारी नहीं है।

श्री जय लिवडे : अध्यक्ष महोदय, यह सरकार कोई ख़फ़ियत सरकार तो नहीं है न, ये जो चोरियाँ हुई हैं, उसी में से इनकम टैक्स का सवाल उत्पन्न हुआ था। बित्त मंत्री बैठे हैं। वह जवाब दें। मैं यह जानना चाहता हूँ कि पार्लियामेंट को वह जो आश्वासन दिया गया था कि चुनाव से पहले इस बारे में जानकारी दी जायेगी, उस को अभी तक पूरा क्यों नहीं किया गया है ?

Mr. Speaker: A separate question can be put. The hon. Minister is not obliged to answer it now.

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I have already replied to a question in the Rajya Sabha about this

ally. If the hon. Member puts a question here I shall certainly reply to it.

श्री मधु लिखये : अध्यक्ष महोदय, यह प्रश्न इसी में से निकलता है। कारण बताता हूँ। अगर इनकम टैक्स की जानकारी दी जाती, तो एसेट्स खस्त करने के बारे में मैंने जो कहा है, वह किया जा सकता था। इसलिये यह सम्बन्धित सवाल है और मैं उसका उत्तर बिना मंत्री महोदय से चाहता हूँ।

Mr. Speaker: How can the Home Minister know about income-tax?

श्री मधु लिखये : अध्यक्ष महोदय, हम जानकारी प्राप्त करने के लिए सवाल पूछते हैं। मंत्री महोदय कहते हैं कि अगर दूसरा प्रश्न दिया जाये, तो वह यह जानकारी देंगे। इस समय यह जानकारी देने में हम का क्या मुकाम होता है? वह तफ़्तील में न जायें। कम से कम वह यह बता दें कि जो भाषासन पार्लियामेंट को दिया गया था, उस की पूर्ति क्यों नहीं हुई है।

Shri Morarji Desai: I do not carry all the figures in my head.

Shri S. M. Banerjee: During the Chinese aggression, when the West German Government gave us blankets or distribution among the jawans in those mountain peaks, and also socks and jerseys, a contract was awarded to the Kalinga Airways for the air-dropping of these things on the mountain peaks. But it was reported, and it was reported even to the PAC that many blankets which were to be distributed to the jawans in those areas were sold in the Calcutta and Patna markets. . . .

Shri Hem Barua: And also at Dibrugarh and Jorhat.

Shri S. M. Banerjee: . . . and at other places, and those blankets were

available not for the jawans but for the old men who had money. I would like to know whether this investigation was completed, and if this charge is proved, will this company be taken over by Government so that the empire of Biju Patnaik will come to an end.

Shri Vidya Charan Shukla: I have already said that this company is not going to be taken over, but the contract with this company is going to be terminated.

Mr. Speaker: He asked about blankets etc.

Shri Vidya Charan Shukla: We are trying to reply at present to the question concerning the report of the Public Accounts Committee and action arising out of that. If the hon. Member tables a separate question, I shall certainly give the answer.

Shri Ranga: I take objection to this. He has put the question. He can take notice of it and inquire. Why does he want a separate notice?

Mr. Speaker: He will take note of this and inquire into it.

Shri Vidya Charan Shukla: Yes.

Shri S. M. Banerjee: I seek your guidance. Part (a) of the question is whether Government have taken any decision on not extending the contract for the air dropping of supplies in NEFA. What I have asked is that there were some supplies which were dropped not in NEFA but in Calcutta, Patna and other places.

Mr. Speaker: Shri Ranga raised that question. He has accepted that and said that he will inquire into it.

Shri S. M. Banerjee: Why does he not come prepared to answer it now itself. He knew that these charges were there.

श्री मधु लिखये : अध्यक्ष महोदय, किसी भी प्रश्न का उत्तर नहीं था रहा है। आप उत्तर दिखाइये।

वी कर्म करमेन्डीस: क्या कर्मलन एयरवेस के कर्मचारियों की ओर से ऐसी मांग आई है कि वे को-ऑपरेटिव सोसाइटी बना कर इस काम को चलाना चाहते हैं; यदि हां, तो क्या सरकार इस मांग पर विचार करने के लिये तैयार है ?

श्री विद्या चरण शुक्ल : इस तरह का सुझाव हमारे सामने आया था, पर सब बातों पर विचार करने के बाद यह निर्णय लिया गया है कि हम पब्लिक सेक्टर के अन्तर्गत एक कम्पनी खोलेंगे ।

Shri Swell: Is it a fact that one of the irregularities for which Government decided to discontinue the contract with this company is the number of unauthorised sorties in NEFA and other areas by planes of this company? Is it a fact that this number was mentioned in the PAC report at about 1600 and that after the PAC report had been published laid on the Table, the number of sorties has now come down to 200 or less? If so, how has it come to happen and whether the NEFA administration, in charge of these supplies, had maintained proper records of the sorties and flights?

Shri Vidya Charan Shukla: Yes, the NEFA administration is taking care to maintain proper records. As far as the other matter mentioned by the hon. Member is concerned, there is a committee appointed to look into the claims concerning sorties which were authorised, which were not authorised, and the claims and counter-claims made by Government and the company.

Shri Indrajit Gupta: It was known to Government for sometime that the present contract would not be renewed beyond 30 June. In spite of this, nothing has been done upto now—today is the 28 June—to set up any alternate machinery except to rely on the air force which, as everybody knows, is already straining its resources and should not be diverted from for this particular work. Why have Government delayed all this time the setting up a public sector freighter

corporation for doing all the freight carrying work, including air-dropping in NEFA, and why have they now faced the country with an indefinite period of delay during which the resources of the air force, which can be better used somewhere else, have to be devoted to this work, with no certainty about the shape of the future corporation and the chances of its absorbing these employees and pilots who have been doing this job and have very good experience of it?

Shri Vidya Charan Shukla: We are not wasting any time. After considering all the relevant facts, a decision has been taken, and the process of setting up the corporation has already been started, but there will be some time gap, for which the air force will have to be used, so that the strategic supplies are not interrupted, but I can assure the House that we are doing our best to expedite this, so that the time gap is reduced.

श्री काशीनाथ पांडेय : माननीय मंत्री जी ने अभी जवाब देते हुए यह कहा था कि इस ठरम के समाप्त होने पर सभी कर्मचारियों को लेना सम्भव नहीं होगा। इसका मतलब यह है कि कुछ कर्मचारियों को वह ले तैयार है। तो क्या इस तरह का कोई सिद्धांत तय हुआ है कि किन आधार पर यह लोग लिए जाएंगे ?

श्री विद्या चरण शुक्ल : जहाँ तक इन को लेने का सवाल है अब नयी कारपोरेशन बन जाएगी तब इन कर्मचारियों के बारे में जांच पड़ताल करेंगे, तब इनके लेने के प्रश्न पर विचार करेंगे और जो कर्मचारी योग्य सिद्ध होंगे जो नयी कारपोरेशन के काम में आ सकेंगे उन को प्रबन्ध लिया जायगा ।

WRITTEN ANSWERS TO QUESTIONS

Working conditions of Indian Mines

*784. Shri Bibhuti Mishra: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the working conditions of the Indian